

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD

26

~~TRANSFERRED~~ ORIGINAL APPLICATION NO. 637 of 1989

DATE OF ORDER: 9th April, 1990

BETWEEN:

Mr. J.Chandrasekharan

APPLICANT(S)

and

Chief Personnel Officer, S.C.Railway,
Secunderabad and 4 others

RESPONDENT(S)

FOR APPLICANT(S): Mr. G.V.Subba Rao, Advocate

FOR RESPONDENT(S): Mr. N.R.Devaraj, SC for Railways

CORAM: Hon'ble Shri J.Narasimha Murthy, Member (Judl.)
Hon'ble Shri R.Balasubramanian, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the Judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Bench of the Tribunal?
5. Remarks of Vice-Chairman on columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench)

ND

HJNM
M(J)

HRBS
M(A)

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1. Chief Personnel Officer, South Central Railway, Railnilayam, Secunderabad.
 2. Chief Project Manager, Railway Electrification, S.C. Railway, Vijayawada.
 3. Financial Adviser and Chief Accounts Officer, S.C.Railway, Secunderabad
 4. General Manager, South Central Railway, Railnilayam, Secunderabad.
 5. Chief Electrical Engineer, S.C. Railway, Secunderabad.
 6. One copy to Mr.G.V.Subba Rao, Advocate, 1-1-230/33, ~~N~~ Chikkadpally, Secunderabad-500020.
 7. One copy to Mr.N.R.Devraj, SC for Rlys, CAT, Hyderabad.
 8. One spare copy.

disseminated
as infractions.
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2/14/95

JUDGMENTS OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI J.NARASIMHA MURTHY, MEMBER (JUDL.)

This is a petition filed by the petitioner for a relief to quash, the letters No.P/525/EL dated 24.11.1984 and 7.7.1989 by holding the same as arbitrary, illegal, unconstitutional, violative of Articles 14 and 16 of the Constitution and direct the respondents to fix the pay of the applicant in scale Rs.840-1040 from 1.10.1980 the date on which his junior was promoted as Shop Superintendent with all consequential benefits such as arrears of pay, allowances etc., as per rules.

2. The learned counsel for the respondents, Shri N.R. Devaraj, SC for Railways represented that the claim of the petitioner was agreed by the respondents and hence the application may be dismissed as infructuous. On perusal of the records also, it is clear that the Department has agreed to fix the pay of the petitioner as claimed by him. So, we direct the respondents to fix his pay as claimed by him and fulfil the claim of the petitioner within a period of one month from the date of ~~re~~ this order. With these directions, the application is dismissed as infructuous. There will be no order as to costs.

(Dictated in the open Court).

MS -

(J.NARASIMHA MURTHY)
Member(Judl.)

R.Balasubramanian
(R.BALASUBRAMANIAN)
Member(Admn.)

Dated: 9th April, 1990.

T. Venk (24/4/90)
Deputy Registrar (Admn.)

Draft by: Checked by: Approved by
D.R.(J).

Typed by: ~~MR. D. SURYA RAO~~ Compared by:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

HON'BLE MR. B.N. JAYASIMHA: (V.C.)
AND
HON'BLE MR. D. SURYA RAO: MEMBER (JUDL)
AND
HON'BLE MR. D.K. CHAKRAVORTY: MEMBER: (A)
AND
HON'BLE MR. J. NARASIMHA MURTHY: MEMBER (J)

~~HON'BLE MR. R. B. RAO: MEMBER (A)~~
HON'BLE MR. R. B. RAO: MEMBER (A)

DATED: 9.4.90.

ORDER/JUDGMENT

M.A./R.A./C.A./No. in

T.A. No. (W.P. No.)

O.A. No. 637/85

Admitted and Interim directions
issued.

Allowed.

Dismissed. ~~On written application~~

Disposed of with direction.

M.A. Ordered.

No order as to costs.

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